

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

IN THE MATTER OF:

CP/CA No. 1131/2016

Leasement Fin-invest (India) Pvt. Ltd.

.... **APPLICANT / PETITIONER**

SECTION:

Under Section 391(1) to 394 r,w 100-104 of the Companies Act

Coram:

Order delivered on 16.02.2018

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the RD(NR), Delhi	:	Mr. Manish Raj, Company Prosecutor
For the Income Tax Deptt.	:	Mr. Omkar Singh for Ms. Lakshmi Gurung, Advocate
For OL (Delhi)	:	Mr. Ajeyo Sharma for Mr. Amish Tandon, Adv.

ORDER

Income Tax Department has filed its report in respect of transferor company and a copy shall be furnished to the Counsel for the petitioner during the course of the day. Report with regard to transferee company is awaited.

On behalf of Ms. Lakshmi Gurung, standing Counsel for the Income Tax Department, a request for adjournment has been made on the ground that she is not well. We accept the prayer and defer the orders to 5th March, 2018. In the meanwhile, report by the Income Tax Department in respect of transferee company may also be filed with a copy in advance to the Counsel opposite.



RD has already filed its observations, which shall be heard on the next date of hearing.

List the matter on 5th March, 2018.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

16.02.2018
V.Sethi